## 03.12.2008

## CP 62/2008 (OA No. 407/2008

None present for applicant.

The applicant has filed this Contempt Petition for alleged disobedience of the order dated 14.10.2008 whereby the respondents were directed to decide the representation of the applicant and till representation is not decided to maintain status quo qua the applicant qua his transfer vide impugned order dated 01.10.2008 Annexure A/1).

The judicial notice can be taken of the fact that respondents have decided the representation of the applicant pursuant to the order passed by this Tribunal dated 14.10.2008 and the applicant has also challenge the action of the respondents.

In view of what has been stated above, the present Contempt Petition does not survives and is accordingly disposed of.

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B.L.KHATRI) MEMBER (A)

(M.L. CHAUHAN)

MEMBER (J)

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